

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5351
ANSWERED ON:09.05.2012
RECOGNITION OF DEEMED UNIVERSITIES
Rama Devi Smt.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the norms/rules laid down for recognition of deemed to be University;
- (b) whether the said norms are different for Government aided deemed Universities and those not getting such aid;
- (c) if so, whether such deemed Universities enjoy rights like those of Central and State Universities;
- (d) if so, the details thereof;
- (e) whether the said Universities are totally independent and the Government does not have any control over them after they get recognition;
- (f) if so, the reaction of the Government in this regard;
- (g) the steps taken by the Government for bringing uniformity in the fee structure of deemed Universities; and
- (h) the success achieved by the Government so far in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

- (a): The norms and the eligibility criteria for recognition of deemed to be universities are laid down in the University Grants Commission (UGC) (Institutions Deemed to be Universities) Regulations, 2010. The Regulations are available at www.ugc.ac.in.
- (b): There is no difference between the norms laid down for Government aided deemed to be universities and those not getting aid. The UGC (Institutions Deemed to be Universities) Regulations, 2010 are applicable to all the deemed to be universities irrespective of their funding by the Government or by private sector.
- (c) & (d): The degrees awarded by the deemed to be universities are equal to the degrees awarded by central and state universities. However, deemed to be universities do not stand on the same footing as far as certain powers are concerned like right of affiliation of colleges, offering of distance education courses etc.
- (e) & (f): No, sir. These universities have to abide by rules and conditions as laid down by the UGC (Institutions Deemed to be Universities) Regulations, 2010.
- (g) & (h): In order to bring uniformity in the fee structure of the deemed to be universities, the UGC has sent draft UGC (Fee Structure in Institutions Deemed to be Universities) Regulations, 2009 to the Government of India.